

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

T.A. No. 1921/86

Date of order: 1.2.93

H.P. Roy

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr. J. K. Kaushik

: Counsel for applicant

Mr. Manish Bhandari

: Counsel for respondents

CORAM

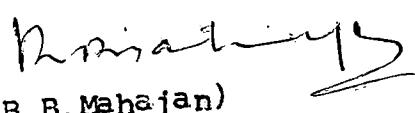
Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. B.B. Mahajan, Member (Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Applicant who was holding the post of Diesel Assistant was charge sheeted on 9.9.90. Show cause notice was issued to him stating therein why he should not be reverted. Being aggrieved with the show cause notice, the applicant had filed a suit in the Court of learned Munsif Gangapurcity and the same has been transferred to this Tribunal.

2. No punishment has been awarded. The proceedings are pending, therefore the suit or petition does not lie as being premature. The T.A. is dismissed with the observation that in case the applicant is punished, he will be at liberty to move the Tribunal by filing a fresh O.A. in accordance with law. Parties to bear their own costs.


(B.B. Mahajan)
Member (Adm.).


(D.L. Mehta)
Vice Chairman.